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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1640/91

Date of decision 29.2.1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Sohan Lal

Casual Worker

Project Management Organisation,

DIPEC Army Parade Ground

Delhi Cantt., New Delhi-10

... Applicant

(By Advocate Ms Ommen, counsel for
the applicant)

Vs.

1. The Union of India through the
Secretary to the Govt. Ministry of
Defence, South Block, Central Sectt.,
New Delhi.
2. The Director,
Project Management Organisation
Room No. 424,
Air Force Headquarters,
Vayu Bhawan, New Delhi-11.
3. The Administrative Officer,
Project Management Organisation,
DIPEC Army Parade Ground,
Delhi Cantt., New Delhi-10

... Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

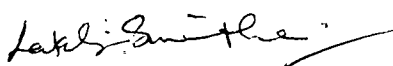
We have heard Ms Ommen, counsel for the
applicant but none appeared for the respondents, although
we waited till 2.50 PM today. We find that the respondents
have appeared earlier and they have also filed their
reply. We, therefore, proceed to dispose of this O.A.
after hearing Ms Ommen and perusing the materials on
records.

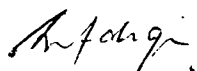
2. From the material on record, it would appear
that the applicant was engaged by Project Management
Organisation, DIPEC under the Defence Ministry. While the
respondents state that this organisation is purely
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temporary in character and the requirement for casual labourers depended on particular phase of production, the applicant has contended in his rejoinder that there was some plan to make this organisation a permanent one. It is also contended that the applicant was performing the duties of a peonⁱⁿ that organisation and that work is still available with them.

2. Be that as it may, we note that the applicant was disengaged on 19.6.1991 and is out of work since then.

4. We, therefore, dispose of this OA, with a direction that in the event that the applicant files a self contained representation to the respondents, within one month from the date of receipt of a copy of this judgment, the respondents, subject to the availability of work, will consider reengaging the applicant as a casual labourer in preference to outsiders and those with overall lesser length of service, in accordance with the extant rules and instructions on the subject. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Member (A)

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